

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No1385/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Ericsson India Private Limited
V/s.
Reliance Infratel Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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Mr. U.K. Chaudhary - Sr. Counsel
Mr. Ameet Naik -
Ms. Radhika Iyer
Mr. Deepak Deshmukh
Mr. Jahan Chokshi
1/b Naik Naik & Co.
for Corporate Debtor



Mr. Ashish Kamat
Mr. Varghese Thomas
Mr. Hormuz Meltan
1/b J. Sagar Associates
for SBI/JLF



Niketa Shah instructed by
Ashwin Mukhad & Ass
alongwith Sr counsel Anil
Kher on behalf of operational
creditor



ORDER

CP No.1385/ I&BP/NCLT/MB/MAH/2017

At request of the parties, list this matter on 5.1.2018.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)